# GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY RAJYA SABHA UNSTARRED QUESTION NO. 1501

TO BE ANSWERED ON: 01.08.2025

### DIRECTIONS TO PREVENT INSTALLATION OF UNCERTIFIED SURVEILLANCE DEVICE

#### 1501. SHRI TIRUCHI SIVA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the reasons for only 35 out of over 342 CCTV applications submitted have completed the certification process since the introduction of mandatory cybersecurity testing in April, 2025;
- (b) whether any interim directions have been issued to prevent installation of uncertified surveillance devices in sensitive Government or public infrastructure while testing is underway;
- (c) whether the Ministry is monitoring compliance with procurement norms during this transition; and
- (d) the enforcement measures in place to prevent unauthorized deployments of devices?

#### **ANSWER**

## MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (d): Closed-Circuit Television (CCTV) equipment are an important element of maintaining physical security of organizations, homes, etc. It is important to ensure that the CCTV devices are secure.

Government has notified the Essential Requirements (ERs) for security of Closed-Circuit Television (CCTV) under "Electronics and IT Goods (Requirements for Compulsory Registration) Order for comprehensive testing of hardware, associated components and supply chain of CCTVs. The Order has already come into effect from 9<sup>th</sup> April 2025.

Further, in addition to the methodology for computing the local content, Government has notified the Essential Requirements for security of CCTVs under the Public Procurement (Preference to Make in India) Order on 6<sup>th</sup> March 2024 and the same is effective from 6<sup>th</sup> June 2024.

A total of 108 applications have been received and are in various stages of certification. Grant of certification is subject to the submission of required documents by the applicant and fulfilment of technical criteria.

Aforementioned notifications provide a mechanism for monitoring compliance with procurement norms by verifying/vetting complaints, resolving disputes/clarifications, and reviewing self-declarations and auditor's/accountant's certificates on a random basis etc.

Additionally, under the Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2021, which is administered by the Bureau of Indian Standards (BIS), failure to comply with the notified Essential Requirements (ERs) may result in the cancellation of BIS registration.

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